



**Court on its own motion Vs. State of H.P. & Ors.**

**CWPIL No. 27/2023**

11.12.2023 Present: Court on its own motion.

Mr. Rakesh Dhaulta, Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan, Deputy Advocate General, for the respondents/State.

In the status report filed today, it is stated that 13 posts out of 33 posts of staff nurses have to be filled up from the waiting panel drawn up by HPSSC and the remaining 20 posts to be filled up on batch wise basis. The same statement had been made in the status report filed on 10.10.2023, but in the intervening period of 2 months, nothing appears to have been done in the Health Department in the State of Himachal Pradesh.

2. We fail to understand why the process of filling up of 33 vacancies in the Civil Hospital Rohru, should wait till March 2024, since it is not the case of the respondents-State that illness to the citizens will get postponed after March 2024, and nobody will fall ill in the intervening period.

3. The Director Health Services, Himachal Pradesh, shall file a status report by the next date of hearing explaining therein the dilatory tactics of the State in regard to filling up of such vacancies.

List on 19.12.2023.

**( MS. Ramachandra Rao )**  
**Chief Justice**

**( Jyotsna Rewal Dua )**  
**Judge**

11<sup>th</sup> December, 2023<sub>(rohit)</sub>

High Court of HP